

#### **Applications received under RTI Act**

†1316. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the PRIME MINISTER be pleased to state:

- (a) the total number of applications submitted under Right to Information (RTI) during the last four years, State-wise;
- (b) the number of applications disposed of out of total number of applications received, State-wise;
- (c) the total income earned from the applications received;
- (d) whether any fine can be imposed on the officers concerned with the applications; and
- (e) if so, the total amount of fine recovered so far from officers in this way?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) As per the information available with Central Information Commission, 18,32,181 applications were filed before Central Public Authorities during the years 2007-08 to 2010-11. Out of these, information was supplied in 17,33,620 cases.

Information about applications received and disposed of by public authorities of State Governments is not centrally maintained.

(c) A sum of Rs. 2,21,56,363/- was collected as fees from RTI applicants by Central Public Authorities over the period from 2007-08 to 2010-11.

(d) Yes, Sir. Central Information Commission may impose a penalty if a Public Information Officer, without any reasonable cause, refuses to accept an application or does not furnish information within specified time or malafidely denies information or gives incorrect, incomplete or misleading information.

(e) A sum of Rs.44,23,221/- was recovered as penalty from Central Public Information Officers over the period 2007-08 to 2010-11.

#### **Anomaly in grade pay of SOs/PSs**

†1317. SHRI JAI PRAKASH: Will the PRIME MINISTER be pleased to state:

(a) whether Government has received some representations from the Joint Consultative Machinery of the staff or from such other organizations regarding some kind of anomaly and its removal in the Grade-Pay of the cadre of Section Officers/Private Secretaries of the Central Secretariat Service;

(b) if so, whether Government has considered these representations;

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†Original notice of the question was received in Hindi.

(c) if so, whether Government has taken any steps to remove pay anomalies of the officers of this cadre; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) A reference has been received with regard to revision of the grade pay of Section Officers of the Central Secretariat Service.

(b) to (d) The matter is under examination.

**Low conviction rate in chargesheet filed by CBI**

†1318. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware that a continuous decline is reported in the conviction rate of chargesheet filed by Central Bureau of Investigation during previous year;

(b) if so, the details thereof alongwith reasons; and

(c) the details of number of cases handed over to Central Bureau of Investigation by States and courts, the number of pending cases among them and the cases in which the accused got bail during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No, Sir. The details of Central Bureau of Investigation cases disposed by the Courts and the conviction rate during last two years *i.e.* 2009 to 2010 show that the conviction rate has improved in 2010:

Year	No. of Cases disposed	Conviction in % during the year
2009	719	64.4%
2010	745	70.8%

(c) The details of number of cases handed over to Central Bureau of Investigation by States and Courts are as follows:-

Year	Referred by State Governments	Referred by Constitutional Courts
1	2	3
2006	22	220

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